

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA 507 of 2020 in CP(IB) 586/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.08.2020**

Name of the Company: Ritesh M Jain (HUF)  
V/s  
Jagadishchandra B Mistri IRP For Sona  
Alloys Pvt Ltd

Section : 60(5) IBC r.w Rule 11 of NCLT rules,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER**

Advocate, Ms. Lakshmy Iyengar appeared on behalf of the Applicant.

Sr. Advocate, Mr. Navin Pahwa appeared on behalf of the Respondent and requesting time to file reply.

Two weeks' time is granted to file reply by serving an advance copy to the other side.

List the matter on 09.09.2020

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 24th day of August, 2020